

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**MA No.060/01060/2018 in
CP No.060/00113/2018 in
O.A.NO. 060/00479/2016 Date of order:- 30.7.2018**

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**
Hon'ble Mrs. Ajanta Dayalan, Member (A).

Mohan Lal s/o late Sh. Chanana Ram, HRMS No.197701754, Staff No.33785, Former Sub Divisional Engineer (Optical Fiber Cable) Northern Telecom Redgion, Bharat Sanchar Nigam Limited, Telephone Exchange, Batala (Punjab), r/o # J-5, Jagdish Colony, Patiala, Punjab-147 003.

.....Petitioner.

(By Advocate :- Sh. Barjesh Mittal)

Versus

1. Sh. Anupam Shrivastava, Chairman cum Managing Director, Bharat Sanchar Nigam Limited, Corporate Office, Bharat Sanchar Bhawan, 4th floor, Harish Chander Mathur Lane, Janpath, New Delhi-110001.
2. Smt. Sujata Ray, Director (HR), Corporate Office, Bharat Sanchar Bhawan, 4th floor, Harish Chander Mathur Lane, Janpath, New Delhi-110 001.
3. Sh. Rajiv Kumar, Chief General Manager (Telecom), Northern Telecom Region, Bharat Sanchar Nigam Limited, 1st floor, Tax Building, Easter Court, New Delhi-110 001.

...Respondents

O R D E R (Oral).

Sanjeev Kaushik, Member (J):

MA No.060/01060/2018 is allowed and the filing of certified copy of order dated 27.2.2018 is exempted.

2. Present contempt petition has been filed by the petitioner for dis-obedience of the order dated 27.2.2018, wherein no time limit has been fixed by this Court to conclude the departmental enquiry into the charges levelled against the petitioner. If no time limit is prescribed in the final order, then six months time is to be considered for implementing the order passed by the Court. But in the present case, order was passed on 27.2.2018 and six months time will expire on 26.8.2018 and CP has been filed on 20.7.2018 itself.

3. In view of above, we are of the view that no contempt is made out at present. Accordingly, the CP is dismissed.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(AJANTA DAYALAN)
MEMBER (A).**

Dated:- 30.7.2018.

Kks